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असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 9th January, 2012/Pausa 19, 1933 (Saka)

The following Act of Parliament received the assent of the President on the 8th January, 2012, and is hereby published for general information:—

THE CONSTITUTION (SCHEDULED TRIBES) ORDER (AMENDMENT) ACT, 2011

(No. 2 OF 2012)

[8th January, 2012.]

An Act further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Manipur and Arunachal Pradesh.

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Scheduled Tribes) Order (Amendment) Act, 2011.

Short title.

2. In the Schedule to the Constitution (Scheduled Tribes) Order, 1950,—

(a) in PART X.—*Manipur*,—

(i) for entry 8, substitute—

“8. Kabui, Inpui, Rongmei”;

Amendment
of Parts X and
XVIII of
Constitution
(Scheduled
Tribes) Order,
1950.

(ii) for entry 9, substitute—

“9. Kacha Naga, Liangmai, Zeme”;

(iii) for entry 10, substitute—

“10. Koirao, Thangal”;

(iv) after entry 33, insert—

“34. Mate”;

(b) in PART XVIII.—*Arunachal Pradesh*,—

for entry 5, substitute—

“5. Galo”.

V. K. BHASIN,
Secy. to the Govt. of India.